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14.42 hrs.

Title: Regarding rejecting award relating to grant of special pay to Private Secretaries. (Resolution adopted).

**SHRIMATI VASUNDHARA RAJE (THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE ):**

I beg to move:

**"That this House approves the proposal of the Government to reject the Award given on 4 February, 1993 by the Board of Arbitration in C.A. Reference Case No. 2 of 1991 relating to grant of Special Pay to Private Secretaries (merged grades "A" and "B") of Central Secretariat Stenographers' Service in the Ministries and Departments of the Government of India w.e.f. 6 October, 1987, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 8.38 crores in payment of arrears upto March, 2000 and a recurring expenditure of Rs. 1 crore per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and principles of social justice. "**

A statement giving the reasons and rationale for rejection has been placed on the Table. Considering the various implications, including additional financial burden, repercussion on other Departments, injustice to other categories of Government servants similarly placed, Government has not found it implementable and the Government does not have any alternative but to recommend rejection of the Award.

I request the House to approve the Resolution.

(ends)

MR. CHAIRMAN : Hon. Members, I have to inform the House that Shri Basu Deb Acharia, Shri Pawan Kumar Bansal and Shri G.M. Banatwalla have given notices of amendments to the Resolution moved by Shrimati Vasundhara Raje. As the notices of amendments given by Shri Basu Deb Acharia and Shri Pawan Kumar Bansal are identical, only one of them may move the amendment.

I am, therefore, calling Shri Basu Deb Acharia, whose notice was received first in point of time, to move the amendment. I think he is absent. Shri Pawan Kumar Bansal is also absent. Shri G.M. Banatwalla is also absent.

The question is:

**"That this House approves the proposal of the Government to reject the Award given on 4 February, 1993 by the Board of Arbitration in C.A. Reference Case No. 2 of 1991 relating to grant of Special Pay to Private Secretaries (merged grades "A" and "B") of Central Secretariat Stenographers' Service in the Ministries and Departments of the Government of India w.e.f. 6 October, 1987, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 8.38 crores in payment of arrears upto March, 2000 and a recurring expenditure of Rs. 1 crore per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and principles of social justice. "**

*The motion was adopted.*

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